

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3440 of 2021

---

Sanjay Munda ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

---

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

---

For the Petitioner : Mr. Sabyasanchi, Advocate

For the Opposite Party : Mrs. Ruby Pandey, A.P.P.

---

2/05.04.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with S. T. No. 213 of 2019 arising out of Borio (J) P.S. Case No. 33 of 2019 corresponding to G. R. No. 113 of 2019.

The prayer for bail of the petitioner was earlier rejected in B. A. Nos. 10297 of 2019 and 3859 of 2020.

It appears that the charge-sheet has been submitted under Section 306 I.P.C. It further appears that the petitioner is in custody since 28.02.2019 and there does not appear to be any progress in the trial, though charge has already been framed under Section 306 I.P.C.

On consideration of the period of custody, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge I, Sahibganj in connection with S. T. No. 213 of 2019 arising out of Borio (J) P.S. Case No. 33 of 2019 corresponding to G. R. No. 113 of 2019.

(Rongon Mukhopadhyay, J)